



# भारत का राजपत्र

## The Gazette of India

सी.जी.-डी.एल.-अ.-30012026-269669  
CG-DL-E-30012026-269669

असाधारण

## EXTRAORDINARY

भाग II — खण्ड 1

## PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं 2] नई दिल्ली, शुक्रवार, जनवरी 30, 2026/माघ 10, 1947 (शक)  
No. 2] NEW DELHI, FRIDAY, JANUARY 30, 2026/MAGHA 10, 1947 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

**MINISTRY OF LAW AND JUSTICE**  
**(Legislative Department)**

*New Delhi, the 30th January, 2026/ Magha 10, 1947 (Saka)*

## CORRIGENDA

In the Income-tax Act, 2025 (30 of 2025) as published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 35, dated the 21st August, 2025,—

Page	Line(s)	For	Read
5	13	“Institution”	“Institutional”
80	4	“guidelines may be”	“guidelines as may be”
100	7	“section 5”	“section 56”
157	7	“person”	“persons”
178	28	“said section.410(4)”	“said section”
185	19	“section 2(k)”	“section 2(d)”
230	30	“section 33(8), determined in such manner, as may be prescribed;”	“section 33(8);”
237	23	“financial year under the”	“financial year”
238	2-3	“of the clause (i)”	“of clause (i)”
238	20	“specified is”	“specified in”

Page	Line(s)	For	Read
246	12	“sub-sections”	“sub-section”
255	13-14	“him in as”	“him as”
262	11	“accounts”	“account”
280	20	“payable the”	“payable under the”
280	21	“this Act”	“of this Act”
281	11	“where custody”	“whose custody”
288	18	“accounts”	“account”
289	48	“authenticated as may be”	“authenticated in such manner, as may be”
295	10	“33 and 40”	“33 to 40”
335	7	“one hundred eighty”	“one hundred and eighty”
337	18	“the sub-section”	“sub-section”
337	42	“clause (c)”	“clauses (c)”
339	42	“liability tax”	“liability for tax”
351	3	“in the section 4”	“in section 4”
366	18	“application under”	“application made under”
371	37	“section 12(1)(ac)”	“section 12A(1)(ac)”
373	26	“any the specified”	“any specified”
374	5	“and (7);”	“and (7); and”
374	6	“35(b)(i); and”	“35(b)(i).”
377	7	“sub-clauses”	“sub-clause”
377	31	“sub-section 12A(2)”	“section 12A(2)”
382	40	“sub-clause”	“sub-clauses”
404	39	“shall such income”	“such income”
412	40	“interest credit”	“interest credited”
424	20	“within of one year”	“within one year”
459	27	“section 508(1)(k) of the”	“section 508(1)(k)”
463	20-21	“section 262 and section 397(2)(h)”	“section 262”
463	37	“certificates statements”	“certificates, statements”
464	15	“such relates”	“such disclosure relates”
465	43	“under the section”	“under section”
491	33	“on after”	“on or after”
515	10	“regulation 2(1)(o)(p)”	“regulation 2(1)(p)”
523	48-49	“to regulation”	“to in regulation”
524	16-17	“2(n) of the defined in regulation 2(n) of”	“2(n) of”
530	22	“regulated under”	“under”
534	48-49	“of University”	“of such University”
534	50	“as of such”	“and”

## CORRIGENDA

The Health Security se National Security Cess Act, 2025 (35 of 2025) as published in the Gazette of India, Extraordinary, Part-II, Section 1, dated the 16th December, 2025, Issue No. 59,—

Page	Line	Column	For	Read
13	46	-	“sub-section (7)”	“sub-section (9)”
24	12	3	“below”	“up to”
24	16	3	“below”	“up to”
24	20	3	“below”	“up to”
24	24	3	“below”	“up to”.

## CORRIGENDA

In the Viksit Bharat—Guarantee for Rozgar and Ajeevika Mission (Gramin): VB—G RAM G (विकसित भारत—जी राम जी) Act, 2025 (36 of 2025), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 21st December, 2025, Issue No. 60,—

- (i) in page 2, line 9, *for* “the different”, *read* “different”;
- (ii) in page 15, line 29, *for* “prejudice of”, *read* “prejudice to”;
- (iii) in page 18, line 41, *for* “Awas”, *read* “Awaas”;
- (iv) in page 20, line 30, *omit* “and”;
- (v) in page 20, line 31, *for* “after”, *read* “and after”;
- (vi) in page 26, line 3, *for* “Central and”, *read* “Central Government and”;
- (vii) in page 31, line 14, *for* “125”, *read* “one hundred and twenty-five”.

DR. RAJIV MANI,  
*Secretary to the Govt. of India.*